

of Urgent Public Importance
further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill.

15.50 1/2 hrs

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 310 etc.)

[English]

SHRI CHITTA BASU (Barasat): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill.

15.51 hrs.

Scheduled Castes and Scheduled Tribes orders (Amendment) Bill*

[English]

SHRI RAM NAIK (Bombay North): Sir, I beg to move for leave to introduce a Bill to alter the names of certain castes and tribes in the lists of Scheduled Castes and Scheduled Tribes and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to alter the names of

certain castes and tribes in the lists of Scheduled Castes and Scheduled Tribes and for matters connected therewith."

The motion was adopted

SHRI RAM NAIK: Sir, I introduce the Bill.

15.51 1/2hrs.

CONSTITUTION (AMENDMENT) BILL
(Amendment of Article 324)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SYED SHAHABUDDIN: Sir, introduce the Bill.

15.52 hrs

BAN ON COW SLAUGHTER BILL *

SHRI KASHIRAM RANA(Surat): Sir, I beg to move for leave to introduce a bill to prohibit the slaughter of cow and its progeny.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to prohibit the slaughter of cow and its progeny."

The motion was adopted